

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.14254/1999

(From the judgement and order dated 02/06/1999 in SWP 566/95  
of The HIGH COURT OF J & K AT JAMMU)

MANSOOR AHMED &amp; ORS

Petitioner (s)

VERSUS

STATE OF J&amp;K &amp; ORS

Respondent (s)

(With prayer for interim relief)  
WithSLP(C)No.14579-14581/1999, CONTEMPT P.(Civil)328-330/2000 in  
SLP(C)14579-81/99)(With appln. for permission for special mode of service and deletion  
of respts.who have expired) (With prayer for interim relief) (With  
office report)

Date : 31/08/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA  
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s)	Mr. G.L.Sanghi, Sr. Adv. Mr. M.A.Goni, AG. for J&K. Mr. Anis Suhrawardy, adv.  Dr. Krishan Singh Chauhan, Adv. Mr. Chand Kiran, adv. Mr. K.P.S.Dalal, adv.
For Respondent (s) in 14579-81:	Mr. P.P.Rao, Sr. Adv. Mr. Amitesh Kumar, adv. Mr. Lakshmi Raman Singh, Adv.
In 14254/99	Mr. P.P.Rao, Sr. Adv. Mr. Amitesh Kumar, adv.
In 14254:	Mr. Ashok Mathur, Adv.
In 14579-81:	Mr. P.D.Sharma, adv.
In 14579-81:	Mr. M.A.Chinasamy, adv.

UPON hearing counsel the Court made the following  
O R D E R

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We have heard Mr. G.L.Sanghi, learned senior counsel for the petitioners and Mr. P.P.Rao, learned senior counsel for the respondents.

Leave is granted.

Permission to file additional documents is granted.

Hearing be expedited.

Further affidavit, if any, may be filed within three weeks.

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(Suman Wadhwa)  
Court Master

(S.Malkani)  
Court Master